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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HEALTH AND LOCAL SELF-GOVERNMENT  
DEPARTMENT  
NOTIFICATION

The 27th January 1945

No. 337-L.S.-G.—The following notification, issued by the Government of India in the Department of Education, Health and Lands, is republished for general information.

By order of the Governor  
S. DAS

Secretary to Government

New Delhi, 21st December 1944

No. D.—5953-H(C)/44—The following Rules made by the Secretary of State for India are published for general information:—

THE INDIAN MEDICAL SERVICE (CIVIL) (CONDITIONS OF SERVICE) RULES, 1941 DATED  
THE 21st MARCH 1941

I, Leopold Charles Maurice Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by sections 247 (1) (b) and 250 (1) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following Rules:—

1. These rules may be cited as "The Indian Medical Service (Civil) (Conditions of Service) Rules, 1941".

2. (1) An officer appointed to the Indian Medical Service (Civil) shall be deemed to be on probation for a period of two years, except that in the case of an officer serving under the Department of External Affairs the period of probation shall be three years.

(2) Any officer may be required during his probationary period to pass an examination in an Indian language spoken in the Province if, in the opinion of the Governor knowledge of such a language is essential for the due discharge of the officer's duties, and if he has not already passed in another Province an examination in an Indian language. The appointment of an officer who is required but fails to pass such an examination during probationary period may be terminated by the Secretary of State.

3. The Governor may require an officer employed in the Jail Department, who has served for less than two years in the Jail Department of, or has not passed an examination in jail administration, in another Province, to pass such an examination during the first two years of his employment in that Department. The service in civil employment of an officer who is required, and fails, to pass such an examination, may be terminated by the Secretary of State.

4. Officers of the Indian Medical Service who were transferred to civil employment before 1st April 1937, and who has remained continuously in civil employment since that date, retain the right to elect to revert to Military employment with a view to prospective promotion which they enjoyed under the regulations in force prior to that date.

5. At any time between the expiry of the first six months of his probationary period and the completion of seventeen years' total service or, of seven years' service in civil employ, whichever is the later, the service of an officer in the Indian Medical Service (Civil) may be terminated by the Secretary of State at the instance either of the officer himself or of the Governor, and the officer shall thereupon revert to military duty: but the consent (which shall not be unreasonably withheld) of the Governor or, as the case may be, of the officer shall be obtained before such termination of service unless the officer is at the time still on probation, or unless he is entitled to revert under the preceding rule.

6. Except as provided in Rule 4, any officer who continues to serve in the Indian Medical Service (Civil) after the expiry of the period specified in the next preceding rule shall be transferred to a Supernumerary List in the Indian Medical Service and shall not, unless the Governor-General in his discretion otherwise determines, be eligible to revert to military duty.

7. No officer to whom Rule 3 of the Indian Medical Service (Civil) (Reserved Posts) Rules, 1939, applies and who on 10th May 1928, or 1st April 1937, held one of the non-administrative posts specified in the Second or Third Schedules respectively to those rules to which the time-scale pay of the Indian Medical Service (Civil) is attached shall, except for disciplinary reasons, be removed from that post without his consent unless he is transferred to a post which carried equivalent prospects or involves an increased rate of pay.

8. (1) No officer of the Indian Medical Service (Civil) shall without his consent be appointed to a post which is not included in the Schedules to the Indian Medical Service (Civil) (Reserved Posts) Rules, 1939.

(2) Where an officer of the Indian Medical Service (Civil) is transferred to an appointment not included in the said schedules, the Governor shall report at six monthly intervals to the Governor-General the appointments from time to time held by him and the pay attached to each of them.

9. An officer who was appointed to the Indian Medical Service (Civil) at any time after 31st March 1937, shall cease to be eligible for promotion above the rank of Lieutenant-Colonel if he is placed on the Supernumerary List referred to in Rule 6, but if an officer included in that List is appointed to the Director-General of the Indian Medical Service he shall thereupon be retransferred to the active list with the rank of Major-General.

10. The Governor-General may constitute a Selection Board consisting of the Director-General of the Indian Medical Service as President and of one or two chief administrative Medical Officers of Provincial Governments to consider the advancement to a selected list for increased pay of lieutenant-colonels in the Indian Medical Service (Civil) and may invite the opinion of the Governor of the Province in which any such officer is employed as to his fitness for such advancement.

11. Notwithstanding anything in these Rules, every person employed in the Indian Medical Service (Civil) shall in an emergency be liable to recall to military duty.

12. (1) Until the commencement of Part II of the Government of India Act, 1935, references in these rules to the Governor-General shall be construed as references to the Governor-General in Council.

(2) References in these rules to the Governor shall, in relation to employment under the Central Government, be construed as references to the Governor-General.

(3) In the discharge of his functions under these rules the Governor, and after the commencement of Part II of the said Act the Governor-General, shall, except in cases when he is required to act in his discretion, exercise his individual judgment.

Given under my hand this 21st day of March 1941

L. S. AMERY

One of His Majesty's Principal Secretaries of State

S. H. Y. OULSNAM

Joint Secretary to the Government of India

DEVELOPMENT DEPARTMENT  
NOTIFICATION

The 27th January 1945

No. 343-D.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
P. C. DAS

Secretary to Government

TARIFF VALUATIONS

New Delhi, 16th December 1944

No. 73-T(7)/44—In exercise of the powers conferred by sub-sections (2) and (3) of section 2 of the Indian

Tariff Act, 1934 (XXXII of 1934), and in supersession of the notification of the Government of India in the Department of Commerce, No. 73-T(6)/43, dated the 13th December 1943, the Central Government is pleased to fix, with effect from the 1st January, 1945, for the articles specified in column 2 of the Schedule hereto annexed, being articles enumerated, either specifically or under general headings, in the First Schedule to the said Act, the tariff values specified in the corresponding entry in column 3 thereof.

Note 1—The tariff value so specified shall, unless otherwise expressly provided, apply whether the article is assessed to duty under the item in the First Schedule to the said Act specified in the corresponding entry in column 1 of the schedule annexed hereto or under any other item.

Note 2—The description of articles in column 2 follows the ordinary trade description and covers all reduced grades and mixtures unless they are specially provided for.

Note 3—The expression "Far East" covers China including Hongkong and Macao, Japan and the Japanese Empire, the Straits Settlements, Malaya, Thailand, French Indo-China, the Netherlands, East Indies, Sarawak, British North Borneo, the Philippines, Burma and Ceylon.

SCHEDULE

1 Item No. in First Schedule to Act under which article is ordinarily chargeable	2 Name of Article	3 Tariff Values	
		Ra. a. p.	Per—
<b>SECTION I</b>			
<b>LIVE ANIMALS AND PRODUCTS OF THE ANIMAL KINGDOM</b>			
3(1)	Fish, salted, wet—		
	(i) Soormai .. .. .	5 12 0	Indian maund.
	(ii) Bangdas .. .. .	3 10 0	"
	(iii) All other sorts .. .. .	6 8 0	"
3(3)	Bomlas .. .. .	4 8 0	cwt.
3(4)	Sharkfins, loose or in bundles from Arabian and Persian Gulf ports .. .. .	3 0 0	"
4	Butter .. .. .	1 12 0	lb.
	Ghee .. .. .	140 0 0	cwt.
5(1)	Cowries and shells—		
	Chanks—		
	Sound live .. .. .	88 0 0	thousand.
	Sound dead .. .. .	55 8 0	"
	Other sorts .. .. .	13 0 0	"
	Cowries, bazar, common .. .. .	8 8 0	cwt.
	Cowries, yellow, superior quality .. .. .	12 0 0	"
	Cowries, mottled, commonly known as Zillah, Tiger and similar other qualities. .. .. .	9 4 0	"
	Cowries, Maldives .. .. .	16 0 0	"
	Cowries, Sankhli .. .. .	140 0 0	"
	Mother-of-pearl, nacre .. .. .	28 0 0	"
	Nakhla .. .. .	214 0 0	"
	Tortoise-shell .. .. .	11 4 0	lb.
	Tortoise-shell, nakh .. .. .	1 14 0	"
5(2)	Ivory, unmanufactured—		
	Elephants' grinders .. .. .	350 0 0	cwt.
	Elephants' tusks (other than hollows, centres, and points), each exceeding 20 lb. in weight, and hollows, centres, and points each weighing 10 lb. and over. .. .. .	650 0 0	"
	Elephants' tusks (other than hollows, centres, and points), not less than 10 lb. and not exceeding 20 lb. each, and hollows, centres, and points each weighing less than 10 lb. .. .. .	600 0 0	"
	Elephants' tusks each less than 10 lb. (other than hollows, centres, and points). .. .. .	250 0 0	"
	Sea-cow or moye teeth, each not less than 4 lb. .. .. .	300 0 0	"
	Sea-cow or moye teeth, each not less than 3 lb. and under 4 lb. .. .. .	240 0 0	"
	Sea-cow or moye teeth, each less than 3 lb. .. .. .	140 0 0	"
<b>SECTION II</b>			
<b>PRODUCTS OF THE VEGETABLE KINGDOM</b>			
8	Almonds—		
	(i) Without shell .. .. .	175 0 0	cwt.
	(ii) In the shell—		
	(a) Iranian Kagazi .. .. .	95 0 0	"
	(b) Iranian other than Kagazi .. .. .	70 0 0	"
	Cashew or cajoo kernels, not skinned .. .. .	39 0 0	"
	Coconut, Ceylon .. .. .	90 0 0	thousand
	Coconuts, other except Maldives .. .. .	75 0 0	"
	Dates, dry, excluding seedless—		
	Shekra or Shakeria, Shakina and Brami .. .. .	40 0 0	cwt.
	Kapkapra, Chharra, Chupchap, Sarki, Sori, Omani and Bhatni .. .. .	28 0 0	"
	All other qualities .. .. .	14 0 0	"
	Dates, wet, in bags, baskets and bundles .. .. .	17 0 0	"
	Dates, wet, packed in other receptacles .. .. .	25 0 0	"
	Figs, dried, Iranian .. .. .	15 0 0	"
	Pistachio nuts .. .. .	145 0 0	"
	Raisins, red, Persian Gulf .. .. .	40 0 0	"
9(3)	Spices, unground—		
	Cloves (other than exhausted) .. .. .	70 0 0	"
	Nutmegs in the shell .. .. .	4 0 0	lb.
9(4)	Mace, unground .. .. .	9 8 0	"
9(5)	Betelnuts (husked)—		
	Whole from Goa .. .. .	50 0 0	cwt.
	Whole from Ceylon .. .. .	53 0 0	"

1 Item No. in First Schedule to Act under which article is ordinarily charge- able.	2 Name of Article	3 Tariff Values	
		Rs. a. p.	Per—
	Split from Ceylon—		
	(a) Mature .. .. .	40 0 0	cwt.
	(b) Immature .. .. .	60 0 0	"
	All other sorts .. .. .	40 0 0	"
12(2)	Poppy seeds .. .. .	18 4 0	lb.
13	Cochineal .. .. .	1 12 0	lb.
	Gallnuts .. .. .	43 0 0	cwt.
13(3)	Gum Oilbanum or frankincense .. .. .	17 0 0	"
	Gum Iranian (false) .. .. .	20 0 0	"
	Myrrh, excluding cleaned and sifted Myrrh .. .. .	80 0 0	"
13(4)	Acacian gums, other than ground, including gum Arabic, gum Senegal and gum African but excluding gums cleaned and sifted.	35 0 0	"
	SECTION III		
	FATTY SUBSTANCES, GREASES, OILS AND PRODUCTS OF THEIR DECOMPOSITION; PREPARED ALIMENTARY FATS; WAXES OF ANIMAL OR VEGETABLE ORIGIN		
15	Lubricating grease .. .. .	0 8 6	lb.
	Petroleum jelly, white .. .. .	0 7 6	"
	Petroleum jelly, all other sorts .. .. .	0 4 6	"
	N.B.—The tariff values apply to articles packed in containers of not less than 14 lb.		
15(7)	Linseed oil, raw or boiled .. .. .	5 0 0	Imperial gallon
	N.B.—The tariff value applies to articles packed in containers of less than 14 lb.		
	SECTION IV		
	PRODUCTS OF THE FOOD-PREPARING INDUSTRIES BEVERAGES ALCOHOLIC LIQUORS AND VINEGARS, TOBACCO		
20	Vegetable product (excluding hardened coconut oil) .. .. .	0 12 0	lb.
21(2)	Cocum .. .. .	15 0 0	cwt.
	Vegetable product (excluding hardened coconut oil), not canned or bottled .. .. .	0 6 0	lb.
	SECTION V		
	MINERAL PRODUCTS		
27(2)	Pitch and tar—		
	Coal pitch .. .. .	8 8 0	cwt.
27(3)	Mineral Colza oil .. .. .	2 5 0	Imperial gallon
	Transformer oil, including transil and switch oil other than that assessed to duty under the proviso to Item No. 72(3) of the First Schedule of the Indian Tariff Act, 1934.	3 4 0	"
27(7)	Mineral oil which has its flashing point at or above one hundred and fifty degrees of Fahrenheit's thermometer, and is such as is not ordinarily used except as fuel or for some sanitary or hygienic purposes, if imported naked in bulk.	67 0 0	ton.
	SECTION IV		
	CHEMICAL AND PHARMACEUTICAL PRODUCTS; COLOURS AND VARNISHES; PERFUMERY; SOAP; CANDLES AND THE LIKE; GLUES AND GELATINES; EXPLOSIVES; FERTILISERS		
28	Alkali, Indian (sajji-khar) .. .. .	14 0 0	cwt.
	Ammonium carbonate or bicarbonate .. .. .	35 0 0	"
	Ammonium chloride—		
	Muriate of ammonia, crystalline .. .. .	23 8 0	"
	Salammoniac, sublimed .. .. .	45 0 0	"
	Other sorts, including compressed .. .. .	35 0 0	"
	Carbonic acid gas including compressed or liquefied gas .. .. .	0 4 3	lb.
	Chlorine .. .. .	0 8 0	"
	Copper sulphate .. .. .	35 0 0	cwt.
	Soda, caustic, flake, petal or powder .. .. .	18 0 0	"
	Soda, caustic, solid .. .. .	15 0 0	"
	Sodium hydrosulphite .. .. .	84 0 0	"
	Sodium sulphide .. .. .	18 8 0	"
	Sodium thiosulphate (Hypo) .. .. .	20 0 0	"
	N.B.—The tariff values apply to articles packed in containers of not less than 14 lb.		
28(4)	Soda ash in bags including calcined natural soda and manufactured sesqui-carbonates.	7 0 0	"
	N.B.—The tariff value applies to articles packed in containers of not less than 14 lb.		
28(8)	Acetic acid .. .. .	0 11 0	lb.
	Ammonia gas, anhydrous, including compressed or liquefied gas .. .. .	1 4 0	"
	Borax, granular, powdered or crystalline .. .. .	27 0 0	cwt.
	Boric acid .. .. .	44 0 0	"
	Sodium bicarbonate .. .. .	11 0 0	"
	Sodium silicate (in liquid form) .. .. .	12 0 0	"
	Asafoetida, coarse (hingra) .. .. .	35 0 0	"
	N.B.—The tariff values apply to articles packed in containers of not less than 14 lb.		
29(1)	Cinematograph films, exposed—		
	Exposed standard positive films, new or used—		
	Feature films .. .. .	0 7 0	foot.
	Other films .. .. .	0 3 0	"
30	Cuttle fish bone .. .. .	8 0 0	cwt.
30(1)	Alizarine, moist—		
	(a) not exceeding 16 per cent .. .. .	180 0 0	"
	(b) over 16 per cent not exceeding 20 per cent .. .. .	210 0 0	"
	(c) exceeding 20 per cent .. .. .	400 0 0	"
	Alizarine dry—		
	(a) not exceeding 40 per cent .. .. .	5 8 0	lb.
	(b) exceeding 40 per cent .. .. .	80 0 0	"
	Congo red .. .. .	4 0 0	"
	Coupling dyes of the naphthol group—		
	(a) Naphthols .. .. .	14 4 0	"
	(b) Rapid fast colours (rapid salts) .. .. .	18 0 0	"
	(c) Bases .. .. .	11 0 0	"
	(d) Other salts .. .. .	7 0 0	"

1 Item No. in First Schedule to Act under which article is ordinarily charge- able	2 Name of Article	3 Tariff Value	
		Rs. A. P.	Per—
	Vats—		
	(a) Indigo .. .. .	4 8 0	lb.
	(b) Carbazole blue.. .. .	10 0 0	"
	(c) Other sorts—		
	(i) Paste .. .. .	10 8 0	"
	(ii) Powder .. .. .	38 8 0	"
	Sulphur black .. .. .	2 8 0	"
	Metani yellow .. .. .	3 0 0	"
	Aniline oil .. .. .	1 8 0	"
	Aniline salts .. .. .	2 0 0	"
	All others.. .. .	4 8 0	"
31(1)	Citronella oil, natural from the Far East .. .. .	3 10 0	"
	<i>N.B.</i> —The tariff value applies to articles packed in containers of not less than 14 lb.		
31(5)	Perfumery— Rose-flowers, dried .. .. .	50 0 0	cwt.
	<b>SECTION XI</b> TEXTILE MATERIALS AND TEXTILE GOODS		
50(8)	Coirfibre .. .. .	14 0 0	cwt.
	<b>SECTION XV</b> BASE METALS AND ARTICLES MADE THEREFROM		
63	Iron or Steel, old, for re-melting.. .. .	1 8 0	cwt.
63(28)	Iron and Steel cans or drums— When imported containing kerosene and motor sprit, namely :—		
	Cans, tinned, of four gallons capacity .. .. .	1 2 0	ean.
	Cans or drums, not tinned, of two gallons capacity—		
	(a) with faucet caps.. .. .	2 0 0	can or drum
	(b) ordinary .. .. .	0 12 0	"
	Drums of four gallons capacity—		
	(a) with faucet caps.. .. .	2 12 0	drum.
	(b) ordinary .. .. .	1 8 0	"
71	Crown corks (except those bearing monogram or trade mark or name of an importer).	1 6 0	gross

R. K. NEHRU  
Joint Secy. to the Govt. of India

### COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

*The 31st January 1945*

**No. 360-Com.**—The following notification, issued by the Government of India, in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

#### ENEMY TRADING

*New Delhi, 23rd December 1944*

**No. 120 (4)-E.T. (B)/44**—In pursuance of clause (a) of the proviso to sub-rule (1) of rule 98 of the Defence of India Rules, the Central Government is pleased to permit persons and concerns in British India to have correspondence with persons and concerns in Belgium on personal or business matters subject to the conditions that all such correspondence is conducted through non-illustrated post cards and that business correspondence is confined to exchange of facts and information only.

E. S. KRISHNAMOORTHY  
Dy. Secy. to the Govt. of India

### HOME DEPARTMENT NOTIFICATIONS

*The 25th January 1945*

**No. 233-C.**—The following notification by the Government of Madras, is republished for general information.

By order of the Governor  
R. A. E. WILLIAMS  
Chief Secretary to Government

#### PUBLIC (GENERAL) DEPARTMENT

*The 16th January 1945*

**M.S. 144**—The notification of the Public (General) Department published on page 1119 of Part II of the *Fort St. George Gazette*, dated the 1st September 1942, forfeiting all copies and prohibiting the further publication, distribution or sale of the English book entitled "End of Axis Powers—Comfort all that mourn" emanating from the Watch Tower Bible and Tract Society and the International Bible Students' Association, is hereby cancelled.

By order of His Excellency the Governor  
J. B. BROWN  
Chief Secretary to Government

#### ERRATUM

*The 27th January 1945*

**No. 252-C.**—In Government of India notification No. 56/44-Political(I), dated New Delhi, the 7th December 1944, republished at page 405, Part IV, of the *Orissa Gazette*, dated the 22nd December 1944 in the last line read "10th December 1942" for "30th November 1942".

By order of the Governor  
R. A. E. WILLIAMS  
Chief Secretary to Government

### LAW DEPARTMENT NOTIFICATIONS

*The 26th January 1945*

**No. 284-L.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

#### REGISTRATION OF ACCOUNTANTS

*New Delhi, 30th December 1944*

**No. 13-A(2)/44**—In pursuance of rule 39 of the Auditor's Certificates Rules, 1932, it is hereby notified that the Central Government has been pleased to remove from the list of Registered Accountants entitled to train articled clerks, for the reason and with effect from the date specified against each, the names of the undermentioned gentlemen :—

1. Wilcox, Major Stephen William, A. C. A., R.A., c/o Messrs. A. F. Ferguson & Company, Allahabad Bank Buildings, Apollo Street, Bombay.

(Ceased to practise as a Registered Accountant in India with effect from the 31st October 1943. Name removed from the list with effect from that date.)

2. Hudson, Mr. Lovell, A. C. A., R.A., c/o Messrs. A. F. Ferguson & Company, Allahabad Bank Buildings, Apollo Street, Bombay.

(Ceased to practise as a Registered Accountant in India with effect from the 1st August 1944. Name removed from the list with effect from that date.)

Y. N. SUKTHANKAR  
Joint Secy. to the Govt. of India

The 29th January 1945

**No. 321-L.**—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 15th December 1944

**No. 39-W.R.I.(8)(G.)/44-D.**—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme, in respect of goods liable to compulsory insurance, at one anna per month or part of a month for each complete sum of one hundred rupees for the quarter ending the 31st March 1945.

RAM CHANDRA  
Secy. to the Govt. of India

New Delhi, 23rd December 1944

**No. 16-W.R.I. (G)/44**—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, the following entries shall be inserted, namely:—

“1-AA. Alco Insurance Company, Limited.

56-A. Mother India Fire and General Insurance Company, Limited.”

S. R. ZAMAN  
Joint Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 24th January 1945

**No. 1618-S.T.**—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 6th January 1945

**No. 300-PA(20)/44**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In the said Order, after clause 37, the following clause shall be inserted:—

“37-A. No person shall, except with the permission of the Central Government,

(a) print or make any book, pamphlet or other publication primarily intended for export outside India;

(b) manufacture from paper any article for the purpose of export outside India.”

New Delhi, 6th January 1945

**No. 300-PA(22)/44**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

In clause 12 of the said Order,—

(1) in sub-clause (d) the words “or any poster or placard relating to any news” shall be omitted; and

(2) after sub-clause (d) the following sub-clause shall be inserted, namely:—

“(dd) exhibit or cause to be exhibited any poster giving news unless the poster is printed or made on newspaper which has previously been printed on completely on both sides; or”

B. N. KAUL  
Dy. Secy. to the Govt. of India

The 24th January 1945

**No. 1620-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 30th September 1944

**No. 244-TB/44**—In exercise of the powers conferred by sub-section (1) of section 4 of the Cotton Textiles Fund Ordinance, 1944 (Ordinance No. XXXIV of 1944), the Central Government is pleased to direct that a duty of customs shall be levied in accordance with the said sub-section on and from the 1st October 1944.

N. O'H. O'NEILL  
Dy. Secy. to the Govt. of India

The 24th January 1945

**No. 1622-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 18th November 1944

**No. L.S./W.(3)**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Indian Woollen Goods (Control) Order, 1944, namely:—

(1) In clause 8 of the said Order, after entry (f) the following entry shall be inserted:—

“(g) shirtings 27/30 inches width: 3½ yards or shirtings 54/56 inches width: 1½ yards”.

(2) In the first schedule to the said Order, in the entry relating to item 3, after the word “coatings” the following word shall be inserted:—

“Shirtings”

(3) In the second schedule to the said Order—

(i) After the entry relating to Bareilly the following shall be inserted:—

“Batala—Messrs. Dault Ram Sewa Ram”

(ii) After the entry relating to Bombay the following shall be inserted:—

“Budaun—Messrs. Gopaldas Sri Ram”

(iii) After the entry relating to Chapra the following shall be inserted:—

“Coimbatore—Messrs. Bombay Warehouse”

(iv) After the entry relating to Gorakhpur the following shall be inserted:—

“Gujranwala—Messrs. Hans Raj Des Raj Chawla”

(v) After the entry relating to Karachi the following shall be inserted:—

“Kohat—Messrs. H. Inayathullah and Sons”

(vi) After the entry relating to Multan the following shall be inserted:—

“Muzaffarnagar—Messrs. Hukumchand Kesho-vadas”

(vii) After the entry relating to Peshawar the following shall be inserted:—

“Pilibhit—Messrs. Ram Bharosey Ram Ghulam”

(viii) After the entry relating to Saharanpur the following shall be inserted:—

“Salem—Messrs. Benares Stores, T. M. V. Abdul Azeez Bros.”

(ix) After the entry relating to Shahjahanpur the following shall be inserted:—

“Shillong—Messrs. The Police Bazar Co-operative Stores”

(x) In the entry relating to Karachi the following shall be added:—

“Civil Grocery Shop”

(xi) In the entry relating to Lahore the following shall be added:—

“Bombay Cloth House (Regd.)”

(xii) In the entry relating to Bhagalpur the following shall be added:—

“Anantram Bansidhar”

H. M. PATEL  
Joint Secy. to the Govt. of India

*The 24th January 1945*

**No. 1626-S.T.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

COMMERCE—WAR

*New Delhi, 25th November 1944*

**No. 67-C.W.(41)/43**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Cloth and Yarn (Export Control) Order, 1944, namely:—

1. In the said Order, for sub-clause (a) of clause 2, the following sub-clause shall be substituted, namely:—

“(a) ‘export’ means to take out of British India by land, sea or air to any place outside India or to any Tribal area or Indian State beyond the western and northern boundaries of the North-West Frontier Province.”

2. After clause 2-C, the following clause shall be inserted, namely:—

“2-D. No person shall, save in accordance with the general or special permission of the Textile Commissioner, sell or agree to sell for export cloth or yarn of any class or specification, other than cloth manufactured on handloom, the standard price whereof has not been specified under clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943.”

Y. N. SUKTHANKAR  
*Joint Secy. to Govt. of India*

*The 24th January 1945*

**No. 1623-S.T.**—The following notifications, published by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*New Delhi, 16th December 1944*

**No. T. B. (1) 32/44**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the said Order,—

1. After clause 18A, the following clause shall be inserted:—

“18B. (1) The Textile Commissioner may with a view to securing a proper distribution of cloth or yarn or with a view to securing compliance with this Order, direct any manufacturer or dealer, or any class of manufacturers or dealers,—

(a) to sell to such person or persons such quantities of cloth or yarn as the Textile Commissioner may specify;

(b) not to sell or deliver cloth or yarn of a specified description except to such person or persons and subject to such conditions as the Textile Commissioner may specify; and may issue such further instructions as he thinks fit regarding the manner in which the direction is to be carried out.

(2) Every manufacturer or dealer shall comply with the directions and instructions given under sub-clause (1).”

2. Sub-clauses (d) and (e) of clause 19 shall be omitted.

R. A. MAHAMADI  
*Dy. Secy. to Govt. of India*

*Bombay, 16th December 1944*

**No. T. C. (13)/44**—In exercise of the powers conferred by sub-clause (1) (b) of clause 18B of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that no dealer carrying on business in the city of Bombay or in the Bombay Suburban District shall sell or deliver any cloth purchased by him directly from a manufacturer except to such person or persons and subject to such conditions as the Textile Commissioner may specify, and no such dealer shall save with the permission of the Textile Commissioner open any bale containing such cloth.

*Bombay, 16th December 1944*

**No. T. C. (13) 1/44**—In exercise of the powers conferred upon me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby authorise the officers specified in the table below to discharge on my behalf the function of specifying the person or persons to whom cloth or yarn may be sold or delivered by any manufacturer or dealer to whom a direction has been or may hereafter be given by a special or general order by the Textile Commissioner under sub-clause (1) (b) of clause 18B of the said Order.

TABLE

1. Mr. S. W. Shiveshwarkar, I.C.S. Under Secretary to the Government of India.
2. Mr. J. B. Greaves, Chief Controller of Raw Materials and Stores (Hony.).
3. Mr. B. C. Patel, Deputy Textile Commissioner (Distribution).

M. K. VELLODI  
*Textile Commissioner*

*The 24th January 1945*

**No. 1630-S.T.**—The following notification issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA  
*Secretary to Government*

*New Delhi, 2nd January 1945*

**No. 308-P. A. (82)/44**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Paper (Prices of Imported Paper) Control Order, 1944, namely:—

In the Schedule appended to the said Order—

(1) To the entries under Part “A” the following shall be added, namely:—

	Rs.	a.	p.
“Pulp Board .. ..	0	4	7
Grey Board .. ..	0	4	6
Dutch Strawboard ..	9	3	0 per cwt.
Chinese Strawboard ..	21	0	0 per cwt.”

(2) After Part “B” the following shall be added, namely:—

“Part ‘C’

	Rs.	a.	p.
“Air Mail Imperial (Bank substance).	1	13	1
Air Mail Imperial (Manifold substance).	2	9	9
Aeromail Special .. ..	2	3	1
Bond (thick) Abermill ..	1	4	9
Bond (thin) Abermill ..	1	5	6
Bond (tints) (thick) Abermill..	1	4	6
Bond (thick) Desmond ..	1	8	0
Bond (thin) Desmond ..	1	9	0
Blotting Devon Valley ..	52	0	0 per ream
Blotting Suction .. ..	52	0	0 per ream
Blotting Quicksorb .. ..	52	0	0 per ream
Cheque Paper Sensitised, Stoney Wood White wove.	28	6	3 per ream
Chartham Mill Original ..	2	5	6
Drawing “W. T. & Co. Kent”	2	5	0
Ledger Conqueror.. ..	1	8	10
Ledger Imperator.. ..	1	6	6
Ledger Imperator Loose Leaf..	1	5	0
Ledger Lancashire .. ..	1	15	0
Ledger Sackville Loose Leaf ..	1	1	9
Manifold Conqueror .. ..	3	6	1
Parchment Lancashire .. ..	1	15	0
Parchment Goatskin .. ..	2	9	0
Tracing Detail “C 300” All Rag 50 yards×60”	17	15	9 per roll
Tracing Gateway 60 G. S. M. 25×40 yards.	8	0	0 per roll
Tracing Gateway 70 G. S. M. 25×40 yards.	8	13	9 per roll
Writing (thick) Conqueror ..	1	8	10
Writing (thin) Conqueror ..	1	10	6
W. T. & Co. Extra Strong 3009 (thick substance).	2	12	0
W. T. & Co. Extra Strong 3009 (thin substance).	2	14	0

	Rs. a. p.
W. T. & A. P. Tinted Lithoed one side, sensitised cheque paper.	38 0 0 per ream
W. T. & Co. Extra Strong 3009 Manifold and Air Mail substance.	3 15 7
W. T. & Co. (Vandyke Border) (thick).	1 13 0
W. T. & Co. (Vandyke Border) (thin).	1 15 0"

B. N. KAUL

*Dy. Secy. to the Govt. of India*

*The 24th January 1945*

**No. 1632-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 2nd December 1944*

No. 58-TA/44(1)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Textile Industry (Miscellaneous Articles) Control Order, 1943, namely:—

In schedule 1 annexed to the said Order, under the heading "Other Articles used on Textile Machines other than Jute and Hemp", after the entry "All Nickel in Tubes" the following entry shall be added, namely:—

"Ordinary loom pickers of all types"

H. AHMED

*Dy. Secy. to the Govt. of India*

*New Delhi, 2nd December 1944*

No. 58-TA/44(ii)—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules and delegated to me by the Order of the Government of India in the Department of Industries and Civil Supplies notification No. 78-Tex(B)/43 (ii), dated the 4th December 1943, I hereby direct that no person shall sell

or offer to sell ordinary loom pickers of all types required by the Textile Industry other than Jute and Hemp at a price exceeding Rs. 210 per gross F. O. R. Port of entry or town of manufacturer in India from 1st of December 1944.

M. K. VELLODI  
*Textile Commissioner*

*The 24th January 1945*

**No. 1634-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*Bombay, 6th January 1945*

No. 1/2 (154)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum retail and wholesale selling prices of all locally manufactured disinfectant fluids:

Provided, however, that an additional charge to cover freight amounting to one anna, two annas, three annas respectively per unit may be charged over the retail prices by dealers, for every 100 miles or part thereof from the place of production.

Unit	Maximum retail selling price		
	Minimum percentage of Creosote Oil Content in the fluid*		
	10%	20%	30%
	Rs. A. P.	Rs. A. P.	Rs. A. P.
1. Bottle, 22. oz	0 9 0	0 10 0	0 11 0
2. One Gallon (loose)	1 4 0	1 8 0	1 12 0
3. One Gallon (Tin)	2 4 0	2 8 0	2 12 0

NOTE—A discount of 12½% on the prices specified above should be allowed to all retailers by producers and/or wholesalers.

\* Prices of disinfectant fluids of more than 30% Creosote Oil Content, will be fixed on application to the Controller-General of Civil Supplies.

*Bombay, 6th January 1945*

No. 1/2 (155)/44-CG(CS)—In exercise of the powers conferred upon me by sub-section 1(a) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers, wholesalers as well as retailers, in the Disinfectant Fluid to mark retail selling prices or to exhibit price list at a prominent place in the shop showing clearly the retail selling prices of the said article and to comply with the following directions, namely :—

(a) Those who are exclusively wholesalers shall exhibit a price list showing both the wholesale and retail prices ;

(b) Those who are retailers shall, where possible, mark the retail selling prices on the article and where marking is not feasible shall exhibit the price list at a prominent place in the shop ;

(c) The prices shall be written or marked legibly in English or in the local language of the district ;

(d) The prices marked or exhibited shall not exceed the maximum price which, for the time being, it is lawful, to charge under the Hoarding and Profiteering Prevention Ordinance ; and

(e) Labels shall be attached to all the tins or bottles, as the case may be, offered for sale on and after the 1st February 1945, showing the Creosote Oil Content of the Fluids.

C. C. DESAI

*Controller-General of Civil Supplies*

*The 31st January 1945*

No. 2209-S.T.—The following notification, issued by the Government of India in the War Transport Department, is republished for general information.

By order of the Governor

B. MUKERJI

*Deputy Secretary to Government*

*New Delhi, 28th December 1944*

No. LV-7 (13) 44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the

Central Government is pleased to direct that the following further amendment shall be made in the Civil Motor Transport Vehicles Control Order, 1944, namely :—

For the First Schedule to the said Order, the following Schedule shall be substituted, namely :—

**“ FIRST SCHEDULE**

[See Clause 1(2)]

Types of motor vehicles to which this Order applies—

Chevrolet—194 inch, 160 inch, 115 inch and 101 inch wheel-base.

Ford—194 inch, 158 inch, 134 inch, 122 inch, 114 inch and 101 inch wheel-base.”

D. R. RUTNAM

*Joint Secy. to the Govt. of India*

**PRESS NOTE**

*Bombay, 22nd December 1944*

Under clause 4 of the Cotton Textiles Fund Ordinance cotton cloth and yarn contracted for export prior to the date of the Ordinance is exempt from the levy of the cess of 3 per cent. The Government of India have now decided that with effect from the 1st February 1945 all cotton cloth and yarn exported out of India shall be liable to the cess irrespective of the date of the contract. They have also decided that in cases where no maximum ex-factory price has been fixed for the cloth or yarn meant for export, the 3 per cent cess will be levied on the basis of the value of the cloth or yarn as declared in the shipping bill.

These amendments will be given effect by an Ordinance to be promulgated shortly.